

Railways concerned to intensify supervision and to take firmly remedial/punitive action to eliminate deficiencies for avoidable causes.

(c) No. Out of 120 stations between Allahabad City and Joghani 37up 38 dn Prayag Express trains do not stop at 63 stations.

(d) No.

12 hrs.

ANNOUNCEMENT re. REPORTS OF SUB-COMMITTEE ON DEFENCE OF THE ESTIMATES COMMITTEE

MR. SPEAKER: I have inform the House that Chairman of the Estimates Committee (1978-79), Shri Satyendra Narayan Sinha, has under proviso to clause (viii) (a) of Direction 101 by the Speaker has presented to me a copy each of the reports of the Sub-Committee on Defence of the Estimates Committee on (i) Modernisation of Defence—Air Force, (ii) Modernisation of Defence—Army and (iii) Ministry of Defence—General Matters. The sub-Committee at their sittings held on 24, 25 and 26 April, 1979, had approved these reports. As in the view of the sub-Committee, these Reports contain information of classified nature the disclosure of which is likely to be prejudicial to national security, the Chairman has desired that these Reports may be treated as Secret and has also desired me to forward these Reports to Government. I have accordingly forwarded these reports to the Deputy-Prime Minister and Minister of Defence with a request that the action taken thereon may, in due course, be intimated to the Chairman, Estimates Committee.

Re. CALLING ATTENTION

MR. SPEAKER: Now, before I proceed further, I would like to tell

the House that in consultation with the leaders of all the parties, I have come to the conclusion that today's Calling Attention will be converted into a Short Duration discussion this evening from 5 P.M. onwards and all the Members whose names have been balloted and selected will be given a chance to participate in the debate and others also will be given a chance to participate in the debate.

(Interruptions)

MR. SPEAKER: Your name is there and will be given a chance.

श्री मुक्तिवार सिंह बलिक : (मीनीपल) इसमें चास का क्या मवाल है?

श्रीधरी बलबीर सिंह (होगियारपुर) : इसके लिये बक्त ज्यादा रखिये, यह देश का बहुत महत्वपूर्ण ममला है।

SHRI JYOTIRMOY BOSU (Diamond Harbour): What about those who have given notice for an adjournment Motion?

AN HON. MEMBER rose—

MR. SPEAKER: Your name is there, you will be given a chance.

(Interruptions)

MR. SPEAKER: We have done it earlier also, in cases relating to Kashmir and others, because what has happened is that in the ballot, only one point of view generally speaking—, I do not know—probably is represented. It is not fair. Everybody must have an opportunity. We will have a debate. Those who are selected will certainly be given a chance to speak.

(Interruptions)

श्री मुक्तिवार सिंह बलिक : चांस का क्या मतलब हुआ, (अवधान) कौन सा रीजन है यह?

SHRI NIRMAL CHANDRA JAIN (Seoni): Why should we lose the advantage of ballot?

MR. SPEAKER: No, you are not losing at all. You are getting a full chance to speak. You will get more time, probably.

SHRI MUKHTIAR SINGH MALIK: We are losing, Sir. All the time we are losing.

MR. SPEAKER: Mr. Malik, please hear me. Obviously you have not heard what I said. All the 5 who have been selected, will be allowed to participate and probably, the time that you will be getting will be a little more. Later on, it will be on a party basis.

SHRI JYOTIRMOY BOSU: What about adjournment motion?

MR. SPEAKER: Later on, that will be on party basis; let us work it out.

श्री मुख्तियार सिंह मलिक : हम आपसे यह पूछना चाहते हैं कि हम प्रैक्टिस पहले से मिलेगा या नहीं ?

प्रश्नका महोदय : आपका काम मिलना है ।

We will consider that.

श्री मुख्तियार सिंह मलिक : चांस का सवाल पैदा नहीं होता ।

We want that assurance from you.

प्रश्नजी वाले ज्यादा बोलना जानते हैं, क्या हम बोलना नहीं जानते ? हमें बराबर समय कब मिलेगा ?

SPEAKER: We will consider your Papers to be laid on the Mr. Vajpayee.

(Interruptions)

K. MAYATHEVAR (Dindigul): I am bringing to your notice very important matter. I went to the hospital I met Mr. Ramalingam, who is in the hospital. He is under treatment there. Unfortunately, he is admitted in the heart patients' ward. He does not know the reason. I too do not know the reason. He has complained to me, and has asked me to bring to it the notice of the Chair, and he said that nobody was permitted to go and meet him in the heart patients' ward. Room No. 1 is vacant there.

(Interruptions)

MR. SPEAKER: Kindly send me a letter.

SHRI K. MAYATHEVAR: It is an important matter. You will have to protect us. You will have to safeguard our interests. You are the guardian and custodian of our interests. (Interruptions) You are our guardian. (Interruptions) I will finish this very shortly. Room No. 1 has been reserved for some Minister—who has not been admitted, who has no disease—for future treatment. Room No. 1 has been reserved in the Willingdon Hospital. That room should be given to Mr. Ramalingam—where all the Members can go. Now, even his wife is not permitted to enter and meet Mr. Ramalingam in the hospital, where he is under police detention, and undergoing treatment. So, please give a direction to the Government (Interruptions) to admit him in Room No. 1 which is vacant, and which is reserved for a Minister.

MR. SPEAKER: The Minister of Health is here, and he will take note of it.

(Interruptions)

स्वास्थ्य और परिवार कल्याण मंत्री (श्री रवि राय) : मैं देखूंगा ।

SHRI C. M. STEPHEN (Idukki): I am appealing to all the Members. It so happens that 2 Members of Parliament have been arrested. (Interruptions). Bail orders have been given in their case, they are prepared to take surety. Unfortunately, that did not click. How they are treated, should be a matter for your concern. It so happens that this particular MP is placed in the Intensive Care Ward. Two heart patients are on his two sides. Policemen are there Noise is being made. He is prepared to come out. Somehow, technically it does not click. An MP is there; surety is there....

SHRI KANWAR LAL GUPTA (Delhi Sadar): The difficulty is that he has not offered bail.

SHRI C. M. STEPHEN: He has offered bail—I am telling you, (Interruptions) How he is treated in the

(Shri C. M. Stephen)

hospital—jail is a different matter—should be a matter of concern here. He is being ill-treated; absolutely ill-treated. It is not a party matter. He has raised this matter in the House. You may kindly give a direction to somebody to see that a Member of Parliament is treated in the proper manner in the hospital.

MR. SPEAKER: It is my responsibility to see that the Members of this House are properly treated. I am sorry this complaint had not been brought before me by any one of you earlier; if any one of you had given intimation earlier, I would have taken steps earlier. I am sure that the hon. Minister of Health is here and he is taking note of what you have said and I shall also look into the matter and see what can be done.

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RABI RAY): I will look into it; you have directed me and I shall look into it.

SHRI JYOTIRMOY BOSU: Mr. Speaker, Sir, you have not made any observation with regard to my submission that yesterday two adjournment motions came about the Delhi incidents; you have been pleased to include the names of those whose names have come in the ballot in today's call attention.... (Interruptions)

MR. SPEAKER: I will look into the other cases also. Papers to be laid.

12.7 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER PASSPORTS ACT

THE MINISTER OF EXTERNAL AFFAIRS (SHRI ATAL BIHARI VAJPAYEE): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 24 of the Passports Act, 1967:—

(1) The Passports (Third Amendment) Rules, 1979, published in Notification No. G.S.R. 245(E) in Gazette of India dated the 13th April, 1979.

(2) The Passports (Fourth Amendment) Rules, 1979, published in Notification No. G.S.R. 246(E) in Gazette of India dated the 16th April, 1979. [Placed in Library See No. LT-4391/79.]

NOTIFICATION UNDER WORKING JOURNALISTS AND OTHER NEWSPAPER EMPLOYEES (CONDITIONS OF SERVICE) AND MISCELLANEOUS PROVISIONS ACT, 1955

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): I beg to lay on the Table a copy of the Working Journalists and Other Newspaper Employees Tribunal Rules, 1979 (Hindi and English versions) published in Notification No. S.O. 1294 in Gazette of India dated the 21st April, 1979, under sub-section (3) of section 20 of the Working Journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act, 1955. [Placed in Library. See No. LT-4382/79.]

NOTIFICATIONS UNDER BONDED LABOUR SYSTEM (ABOLITION) ACT, 19

STATEMENT

अब तथा संसदीय कार्य मंत्रालय में (श्री सारंग साह): निम्नलिखित पत्र पर रखा है :-

(1) बन्धित श्रम पद्धति (उत्पादन) अधिनियम, 1976 की धारा 26 की उपधारा (3) के अन्तर्गत बन्धित श्रम पद्धति (उत्पादन) (समाधान) नियम, 1978 (हिन्दी तथा अंग्रेजी संस्करण) की एक प्रति, जो दिनांक 2 दिसम्बर, 1978 के भारत के राजपत्र में अधिसूचना संख्या सा० सा० नि० 1455 में प्रकाशित हुए थे।

(2) उपर्युक्त अधिसूचना की सभा पटल पर रखने में हुए विलम्ब के कारण बताने वाला एक विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library. See No. LT-4393/79.]